

2023
IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

No. 7135 - A

Dated, Calcutta, the 24th November, 2023

**From : Chaitali Chatterjee (Das),
Registrar General,
High Court, Calcutta.**

**To : 1) The District Judge of all Districts including Andaman & Nicobar Islands,
2) The Chief Judge, City Civil Court, Calcutta,
3) The Chief Judge, City Sessions Court, Calcutta,
4) The Chief Judge, Presidency Small Causes Court, Calcutta,
5) Members of the Registry of this Hon'ble Court
including Circuit Benches at Port Blair and Jalpaiguri,
6) The Principal Secretary, Judicial Department, Govt. of West Bengal,
7) Director, West Bengal Judicial Academy,**

Sub : Filling up of the post of Member (Legal) in Petroleum and Natural Gas Regulatory Board (PNGRB).

Sir,

With reference to the subject indicated above, I am directed to inform you that a brief notice along with its annexure, as received from the Under Secretary to the Govt. of India, Ministry of Petroleum & Natural Gas, Shastri Bhawan, New Delhi, is being uploaded in the website of this Hon'ble Court (www.calcuttahighcourt.gov.in) for information of all concerned.

In this context, I am to request you to inform the eligible Judicial Officers to visit the said website, if willing, to apply in the prescribed proforma and submit the same before this Hon'ble Court strictly by **30.11.2023** so as to reach the office of the appropriate authority within time after completing all necessary formalities from this end.

Encl : As stated.

Yours faithfully,


Registrar General

**MINISTRY OF PETROLEUM & NATURAL GAS
GOVERNMENT OF INDIA
SHASHTRI BHAWAN, NEW DELHI – 110001**

**APPLICATIONS FOR SELECTION OF MEMBER (LEGAL), PETROLEUM AND
NATURAL GAS REGULATORY BOARD.**

Nominations/Applications are hereby invited for consideration of the Search Committee for selection to one post of Member (Legal), Petroleum and Natural Gas Regulatory Board.

2. The qualification, term of office, condition of the service including salaries and allowances payable to and the other terms and conditions of service of Member (Legal), Petroleum and Natural Gas Regulatory Board is governed by the PNGRB Act, 2006 and the rules notified thereunder. The Act and the Rules notified thereunder are also available on the website at <https://mopng.gov.in>

3. Bio-data of those who fulfil the qualifications and not more than 60 years of age as on 26.09.2023, be sent in the format given below:

i.	Name of the Post applied for/ Advertisement No.	
ii.	Name of the Applicant	
iii.	Father's Name	
iv.	Date of Birth	
v.	Age as on 26.09.2023	
vi.	Address for Communication	
vii.	Telephone No. - Landline (with STD code) & Mobile	
viii.	E-mail Address	
ix.	Whether application is sent through Proper Channel (Yes/No)	
x.	Present Occupation/Profession/Service	
xi.	Educational Qualifications	
xii.	Previous Employment/Experience Details (enclose details of experience as per PNGRB Act, 2006)	
xiii.	Attach one page write-up of your expectation from the job	

4. Last date for receiving applications is 30 days from date of advertisement in the leading newspapers.

5. The applications in the prescribed pro forma may be forwarded along with following documents (whichever is applicable):-

- i. Special Achievements/Field of Specialization.
- ii. Vigilance Status (VS/IC/PC).
- iii. A statement showing major/minor penalties imposed during the last ten years.

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- iv. APAR dossiers containing APARs for the last ten years. In case of photocopies of APAR dossiers, every page should be duly attested by an officer not below the rank of Under Secretary to the Govt. of India.
 6. Application received after the closing date or without the APARs dossier (or attested photocopies of APARs) or otherwise found incomplete or not in the prescribed pro forma are liable to be rejected. Advance copies of application received after the last date or otherwise found incomplete are liable to be rejected.
 7. For candidates serving in Government/ Public Sector, the applications shall be duly forwarded by the competent authority.
 8. While forwarding the applications, it may be verified and a certificate may be furnished to the effect that the particulars furnished by the officer are correct. It may also be confirmed that in the event of selection for appointment, the officer concerned will be relieved of his duties.
 9. The Search Committee reserves the right to consider persons other than those nominated or who have applied.
 10. Address for sending applications:

Joint Secretary (GP),
Ministry of Petroleum & Natural Gas,
Shastri Bhawan,
New Delhi- 110001.

Government of India
Ministry of Petroleum & Natural Gas (MoPNG)
Shastri Bhawan, New Delhi

Applications are invited in the prescribed format for filling up the post of **Member (Legal)** in Petroleum and Natural Gas Regulatory Board (PNGRB), New Delhi.

1. The application form for the above post and the detailed information regarding eligibility and the terms and conditions of service is available on below mentioned website of the Ministry and PNGRB.

MoPNG - <https://mopng.gov.in> (under Events & Advt.)

PNGRB - <http://www.pngrb.gov.in>

2. The duly filled in application form along with the desired documents should reach the office of the Joint Secretary (GP Division), MoPNG, Shastri Bhawan, New Delhi-110001 within 30 days from the date of advertisement in National Daily paper.

CBC 33112/12/0010/2324

Government of India
Ministry of Petroleum & Natural Gas (MoPNG)
Shastri Bhawan, New Delhi

Applications are invited in the prescribed format for filling up the post of **Member** in Petroleum and Natural Gas Regulatory Board (PNGRB), New Delhi.

1. The application form for the above post and the detailed information regarding eligibility and the terms and conditions of service is available on below mentioned website of the Ministry and PNGRB.

MoPNG - <https://mopng.gov.in> (under Events & Advt.)

PNGRB - <http://www.pngrb.gov.in>

2. The last date for submission of application form for the post of Member, PNGRB has been extended for 15 days (i.e. upto 17.11.2023) against the advertisement dated 27.09.2023.

CBC 33112/12/0007/2324

(3) The Board shall consist of a Chairperson, a Member (Legal) and three other members to be appointed by the Central Government.

(4) The head office of the Board shall be at New Delhi and regional offices at such places as the Board may deem necessary having regard to public interest and magnitude of the work.

Qualifications for appointment of Chairperson and other members.

4. (1) The Central Government shall appoint the Chairperson and other members of the Board from amongst persons of eminence in the fields of petroleum and natural gas industry, management, finance, law, administration or consumer affairs:

Provided that no person shall be appointed as Member (Legal) unless he—

- (a) is qualified to be a Judge of a High Court; or
- (b) has been a member of the Indian Legal Service and has held a post in Grade I of that Service for at least three years.

(2) The Central Government shall, for the purposes of selecting the Chairperson and other members of the Board and for preparing a panel of persons to be considered for appointment as the Technical Member (Petroleum and Natural Gas) of the Appellate Tribunal, constitute a Search Committee consisting of—

- (i) Member, Planning Commission in charge of the energy sector— *Chairperson*;
- (ii) Secretary to the Government of India, Ministry of Petroleum and Natural Gas— *Member*;
- (iii) Secretary to the Government of India, Ministry of Finance, Department of Economic Affairs— *Member*;
- (iv) Secretary to the Government of India in charge of Commerce, Ministry of Commerce and Industry— *Member*; and
- (v) Secretary to the Government of India, Department of Legal Affairs, Ministry of Law and Justice— *Member*.

Term of office, conditions of service, etc., of Chairperson and other members.

5. (1) Before appointing any person as the Chairperson or other member, the Central Government shall satisfy itself that such person does not have any financial or other interest which is likely to affect prejudicially his functions as Chairperson or such other member.

(2) The Chairperson and other members shall hold office for a term of five years from the date on which they enter upon their offices or until they attain the age of sixty-five years, whichever is earlier:

Provided that the Chairperson and other members shall not be eligible for re-appointment.

Explanation.—For the purposes of this section, appointment of a member as Chairperson shall not be deemed to be re-appointment.

(3) A person in the service of the Central Government, a State Government or an undertaking, corporation or company owned or controlled by the Central Government or a State Government or from any other non-Governmental or corporate body shall resign or retire from such service before joining as the Chairperson or other member, as the case may be.

(4) The salaries and allowances payable to and the other terms and conditions of service of the Chairperson and the other members shall be such as may be prescribed:

Provided that neither the salary and allowances nor the other terms and conditions of service of the Chairperson or any other member shall be varied to his disadvantage after appointment.